

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-511
(IB)-32(PB)/2022
IA/3102/2022

IN THE MATTER OF:

Bank of Baroda

.....Applicant

Vs.

Pran Nath Khanna

.....Respondent

SECTION

U/s 95(1) of (IBC)

Order delivered on 12.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent : Mr. Shashank Agarwal, Mr. Abhishek Taneja, Advs.
For the RP : Mr. Vivek Parti, RP Mr. Vivek Parti, RP with Mr. Ankur
Mittal, Mr. Jayesh Gupta, Advs.

ORDER

IA/3102/2022:-

Ld. Counsel on behalf of the Financial Creditor and Ld. Counsel on behalf of the Resolution Professional are present. Ld. Counsel on behalf of Personal Guarantor is also present and submitted that in terms of order dated 10.05.2024, they have filed their Vakalatnama and sought time to argue the matter. List this application on **27.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)